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**13.05 ½ hrs.**

## PAPERS LAID ON THE TABLE

Title: Papers laid on the table of the House by members/ministers.

पोत परिवहन मंत्रालय में राज्य मंत्री (श्री दिलीपकुमार मनसुखलाल गांधी) : महोदय, श्री शत्रुघ्न सिन्हा की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(Placed in Library. See No. LT 8804-06/2004)

भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री संतो कुमार गंगवार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(Placed in Library. See No. LT 8807-12/2004)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 911 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus.(NT), dated the 22<sup>nd</sup> July 2003.

(ii) G.S.R. 912 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(iii) G.S.R. 933 (E) published in Gazette of India dated the 8<sup>th</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 15/2002-Cus.(NT), dated the 7<sup>th</sup> March, 2002.

(iv) G.S.R. 934 (E) published in Gazette of India dated the 8<sup>th</sup> December, 2003 together with an explanatory memorandum seeking to appoint officers of Customs as officers of Customs in respect of all Special Economic Zones.

(v) G.S.R. 975 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus., (N.T.) dated the 22<sup>nd</sup> July, 2003.

(vi) G.S.R. 976 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(vii) The Special Economic Zones (Amendment) Rules, 2003 published in Notification No. G.S.R. 977 (E) in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum.

(viii) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 978 (E) in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum.

(ix) G.S.R. 980 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.

(x) G.S.R. 981 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.

(xi) G.S.R. 982 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.

(xii) G.S.R. 3 (E) published in Gazette of India dated the 2<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31<sup>st</sup> March, 2003.

(xiii) G.S.R. 58 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus.,(N.T.) dated the 2<sup>nd</sup> April, 1997 together with a Corrigendum thereto published in Notification No. G.S.R. 73 (E) dated the 23<sup>rd</sup> January, 2004.

(xiv) S.O. 120 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2004 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xv) S.O. 121 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2004 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xvi) G.S.R. 952 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2003

together with an explanatory memorandum regarding exemption to beer of Nepalese origin from whole of the additional duty of Customs leviable thereon when imported into India.

(Placed in Library. See No. LT 8813/2004)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 910 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.) dated the 22<sup>nd</sup> July, 2003.

(ii) G.S.R. 979 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.) dated the 22<sup>nd</sup> July, 2003.

(iii) G.S.R. 983 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.

(iv) G.S.R. 2 (E) published in Gazette of India dated the 2<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-CE dated the 31<sup>st</sup> March, 2003.

(v) G.S.R. 84 (E) published in Gazette of India dated the 29<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.

(Placed in Library. See No. LT 8814/2004)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) G.S.R. 935 (E) published in Gazette of India dated the 9<sup>th</sup> December, 2003 regarding change in the location of three Debts Recovery Tribunals mentioned in the Notification.

(ii) G.S.R. 940 (E) published in Gazette of India dated the 11<sup>th</sup> December, 2003 regarding change in the location of Debts Recovery Tribunal, Lucknow.

(Placed in Library. See No. LT 8815/2004)

(4) A copy of the Indian Bank General (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. BS/LKN/781/2003-04 in Gazette of India dated the 19<sup>th</sup> December, 2003 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

(Placed in Library. See No. LT 8816/2004)

**18.23 hrs.**

### PAPERS LAID ON THE TABLE

MR. SPEAKER: Now, the House will take up Supplementary List of Business – Papers to be laid on the Table. Shri Shripad Yesso Naik.

**संसदीय कार्य मंत्रालय में राज्य मंत्री तथा पर्यटन और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती भावनाबेन देवराजमाई चीखलिया) :** श्री श्रीपाद येसो नाईक की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

1. सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण) :-

(एक) यात्री सामान (दूसरा संशोधन) नियम, 2004 जो 3 फरवरी, 2004 की अधिसूचना संख्या 3/2004 -सी.शु. (एनटी) में प्रकाशित हुए थे, तथा एक व्याख्यात्मक ज्ञापन।

(दो) अधिसूचना संख्या 33/2004-सी.शु. जो 3 फरवरी, 2004 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 20 मार्च, 1990 की अधिसूचना संख्या 136/90- सी.शु. में कतिपय संशोधन किए गए हैं ताकि शुल्क मुक्त भत्ते से अधिक यात्री सामान पर सीमा शुल्क दर को 50 प्रतिशत यथामूल्य से घटाकर 40 प्रतिशत यथामूल्य किया जा सके।

(Placed in Library. See No. LT 8819/2004)

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